

IN THE HIGH COURT OF ORISSA AT CUTTACK

W.P.(C) No.6109 of 2018

Chittaranjan Mohanty ***Petitioner***

In person

-versus-

State of Orissa and others ***Opposite Parties***

Mr. L. Samantray, A.G.A. for the State

**CORAM:
THE CHIEF JUSTICE
JUSTICE CHITTARANJAN DASH**

**ORDER
11.10.2022**

Order No.

43. 1. An additional counter affidavit has been filed by Opposite Party Nos.1 and 2 enclosing further report of 380 pages of the visits to the various health facilities by the crack teams. It must be noted that earlier another affidavit had been filed on 24th July 2022 enclosing an equally voluminous report running to 166 pages. Copies of both reports have been handed over to the Petitioner who appears in person. The Petitioner seeks time to analyze the said reports and present a note before the Court on the next date. He is requested to make a comparative analysis of the various reports of the DLSAs with the above reports and inform the Court what specific directions are required.

2. List on 3rd January, 2023.

(Dr. S. Muralidhar)
Chief Justice

(Chittaranjan Dash)
Judge